

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.17
(IB)-1176(PB)/2018

IN THE MATTER OF:

Religare Finvest Ltd. ... Petitioner/Applicant
v.
Best Healthcare Pvt Ltd. ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 29.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Financial Creditor : Mr.Amarjit Singh Bedi, Ms.Surekha Rama, Ms. Riya Seth, Advs.
For the Intervenor : Mr. Giriraj Subramaniam, Mr.Kunal Chatterji, Mr.Varad Choudhary, Ms. Shyra Hoon, Mr. Siddhant Juyal, Advs.

ORDER

IA-2993/2023

The prayer in this application is as follows:

“(a) Pass an order taking on record Form 2 submitted by Mr. Ashish Singh in terms of Rule 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016) and replacing name of Mr. Jitesh Gupta with Mr. Ashish Singh as the proposed IRP under Section 16(2) of the Code.;

“(b) Pass such other or further orders as this Hon'ble court may deem fit and proper”

Ld. Counsel for the Financial Creditor seeks to withdraw this application and propose the name of another RP in the matter and the same is allowed.

Accordingly, the IA-2993/2023 is dismissed as withdrawn.

New Ivn. P-48/2023 Old No.

Ld. Counsel for the Intervener i.e. M/s. Daiichi Sankyo Company Limited stated that the intervention applications and direction applications are partially numbered and partially yet to be numbered and the Registry is taking steps to remove the difficulty in numbering, so they seek some more time to comply with the numbering of all the Intervention applications and linking to the old numbers.

At the request, list the matter along with all the other pending applications **on 18.10.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

29.08.2023
Vinod Arora